Directorate General of Foreign Trade UdyogBhawan DES-V Section

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The Meeting No.18/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 08.12.2016 in Conference Room No.11of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.17/AM-17 held on 24.11.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.18/AM-17 dated 08.12.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 18/84-ALC3/2016 MEETING DATE: 08.12.2016

	Case No.:28/18/84- ALC3/2016	Party Name: SCAP TECHNO FAB PVT.LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
1	HQ File :01/84/050/00309/AM17/		Lic.No/Date:5210040975 24.04.2014	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the application to DIPP also. The case stands deferred for relisting on 05.01.2017.

	Case No.:26/18/84- ALC3/2016	Party Name: PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
2	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to submit the justification alongwith sketch and sample as the higher wastage requirement of inputs in this case. The case stands deferred for re-listing on 05.01.2017.

3 Case No.:1/18/84-	Party Name:ETHNIC	Meet No/Date:18/84-	Status:
ALC3/2016	SILK MILLS	ALC3/2016	Withdrawn

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2		08.12.2016
HQ File:01/84/050/00282/AM17/	RLA File :07/24/040/00058/AM16/	Lic.No/Date:0710108675 03.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms have already been fixed by NC in its meeting No.17/AM17 dated 24.11.2016. Accordingly, Committee decided to withdraw the case.

Case No.:1/20/84- ALC3/2015	Turi Turinon	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
4 HQ File	RLA File	Lic.No/Date:5610004680	Defer Date :05.01.2017
:01/84/050/00189/AM16/	:56/24/040/00022/AM16/	14:09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510395966	Defer Date 05.01.2017
:01/84/050/00259/AM16/	:05/23/040/00300/AM16/	19.10.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00436/AM16/	RLA File :03/95/040/00415/AM16/	Lic.No/Date:0310800949 11.12.2015	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 19.10.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00438/AM16/	ICIN I I IIC	Lic.No/Date:0310800940 11.12.2015	Defer Date: 05.01.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:1/26/84- ALC3/2015	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0910062977	Defer Date:
8	:01/84/050/00313/AM16/	:09/24/040/00517/AM16/	16.12.2015	05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the applicant firm has not appeared before NC on 08.12.2016. NC decided to ask the firm again to appear before NC on 05.01.2017 to explain their case. The case stands deferred for re-listing on 05.01.2017.

	Case No.:35/30/84- ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
9	HQ File :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:46/30/84- ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
10	HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. The GSM should be match both in export and import.

RA concern may take necessary action subject to compliance of other usual conditions.

1.1	ALC3/2016	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
	HQ File :01/84/050/00030/AM17/		Lic.No/Date:0310802665 17.02.2016	Defer Date: 05.01.2017
	Decision: Committee con			







noted that the deficiency letter has been issued by DIPP to the firm. NC decided to wait for their comments and deferred the case for re-listing on 05.01.2017.

	Case No.:27/18/84- ALC3/2016	Party Name:PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
12	HQ File :01/84/050/00308/AM17/	RLA File :05/24/040/00577/AM16/	Lic.No/Date:0510397696 23.02.2016	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017

Case No.:3/8/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0210206588	
:01/84/050/00100/AM17/	:02/24/040/00214/AM16/	31.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:25/8/84- ALC3/2016	Party Name:NEXG APPARELS LLP	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
14	HQ File :01/84/050/00122/AM17/	RLA File :03/95/040/00070/AM17/	Lic.No/Date:0310804194 26.04.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 14.09.2016 through email to furnish the measurement chart, CAD and sketch in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 05.01.2017.

15	Case No.:8/4/84- ALC3/2016	Party Name:NARASIMHA MURTHY.MR(PROP.TEC HNO FLEX INDUSTRIES)	ALC3/2016	Status: Deferred
	HQ File 01/84/050/032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the







firm. The reply is not received so far. NC decided to send the reminder to them and deferred the case for re-listing on 05.01.2017.

Case No.:26/8/84- ALC3/2016	Internal Property (Section 1970)	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for relisting on 05.01.2017.

Case No.:7/8/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0210206711	
:01/84/050/00104/AM17/	:02/24/040/00029/AM17/	24.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. However, the relevant style nos. of export product i.e Sl. Nos.(1) G05213, Sl. No. (2) G05113, Sl. No. (3) G05425, (4) T02-102, and Sl.No. (5) T02-602 may be mentioned in export description.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:16/18/84- ALC3/2016	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
18	HQ File :01/84/050/00297/AM17/	RLA File :02/24/040/00189/AM16/	Lic.No/Date:0210206747 09.06.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for re-listing on 05.01.2017.

19	Case No.:15/18/84- ALC3/2016	Party Name:UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	ALC3/2016	Status: Deferred
	HQ File :01/84/050/00296/AM 17/	RLA File :02/24/040/00184/AM16 /	Lic.No/Date:0210206746 09.06.2016	Defer Date: 05.01.2017







Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for relisting on 05.01.2017.

ALC3/2016	EXPORTS	ALC3/2016 08.12.2016	Approved
HQ File	RLA File / :04/24/040/00053/AM17/	Lic.No/Date:0410162059	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm as desired by NC. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:32/8/84- ALC3/2016	Party Name: VENUS DENIM	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00129/AM17/	Telli I I III	Lic.No/Date:0810138234 04.07.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm through e.mail on 05.12.2016 to furnish the detail of "indigo blue 30% Strength" of import item in this case. Reply is not received from the firm. The case stands deferred for re-listing on 05.01.2017.

ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00181/AM17/		Lic.No/Date:0310806290 15.07.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 11.08.2016 for their comments. NC decided to wait for their comments. The case stands deferred for relisting on 05.01.2017.

23	Case No.:39/12/84- ALC3/2016	Party Name:RICHA & CO	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
	HQ File :01/84/050/00230/AM17/		Lic.No/Date:0510399092 15.07.2016	







HQ File	RLA File	Lic.No/Date:0510399092
:01/84/050/00230/AM17/	:05/24/040/00171/AM17/	15.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:9/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00200/AM17/	RLA File :08/24/040/00141/AM17/	Lic.No/Date:0810138304	Defer Date: 05.01.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.11.2016 through e.mail to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.

2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

The reply is not received from the firm. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

Case No.:10/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810138310	Defer Date: 05.01.2017
:01/84/050/00201/AM17/	:08/24/040/00143/AM17/	19.07.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following :

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.

2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017.

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Case No.:11/12/84- ALC3/2016	THE PERSON NAMED IN COLUMN TWO IS NOT THE OWNER, WHEN	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00202/AM17/		Lic.No/Date:0510399131 19.07.2016	Defer Date: 05.01.2017

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 08.11.2016 to furnish the CAD, measurement chart and sketch in this case. Reply is not received from the firm. NC decided wait for their reply. The case for re-listing on 05.01.2017.

Case No.:16/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File	RLA File :08/24/040/00142/AM17/	Lic.No/Date:0810138309	Defer Date: 05.01.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.

2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017.

Case No.:21/18/84- ALC3/2016	Party Name: SRF LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
HQ File:01/84/050/00302/AM17/	RLA File :04/24/040/00061/AM17/	Lic.No/Date:0410162118 20.07.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of Adv Authorisation issued in this case taking cue from SION A 2398 as applied for.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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	Case No.:19/12/84- ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
20	HQ File :01/84/050/00210/AM17/	RLA File :05/24/040/00186/AM17/	Lic.No/Date:0510399211 25.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:6/10/84- ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
30	HQ File :01/84/050/00182/AM17/	RLA File :03/94/040/00293/AM17/	Lic.No/Date:0310806603 26.07.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.09.2016 through email to furnish the manufacturing process and wastage of each stage in this case. The reply is not received from the firm. NC decided to wait for their reply and defer the case for 05.01.2017.

Case No.:4/12/84- ALC3/2016	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
HQ File:01/84/050/00195/AM17/		Lic.No/Date:0510399251 27.07.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:2/12/84- ALC3/2016	Party Name: ARISTO TEXCON PVT.LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
32	HQ File :01/84/050/00193/AM17/	RLA File :02/24/040/00080/AM17/	Lic.No/Date:0210206877 05.08.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material,

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net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 05.01.2017

Case No.:28/12/84- ALC3/2016	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:29/12/84- ALC3/2016	Party Name: PRIMO FASHIONS,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
34	HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:17/12/84- ALC3/2016	Party Name: ARISTO TEXCON PVT.LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
2.5		RLA File :02/24/040/00090/AM17/	Lic.No/Date:0210206903 17.08.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the manufacturing process with indicating stage wise wastage of each raw material, net import content of each raw material of export product, complete justification of higher wastage. Reply is not received from the firm so far. The case stands deferred for re-listing on 05.01.2017.

36	Case No.:21/12/84- ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC NC decided to wait for their comments. The case stands deferred for relisting on 05.01.2017.

	Case No.:1/12/84- ALC3/2016	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred	
37	HQ File :01/84/050/00192/AM17/	RLA File :30/24/040/00019/AM17/	Lic.No/Date:3010103830 29.08.2016	Defer Date: 05.01.2017	
	Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ludhiana. The case stands deferred for relisting on 05.01.2017.				

	Case No.:7/18/84- ALC3/2016	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status Deferred
38	HQ File :01/84/050/00288/AM17/	RLA File :05/24/040/00266/AM17/	Lic.No/Date:0510399581 30.08.2016	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:9/18/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED		Status: Deferred
39	HQ File :01/84/050/00290/AM17/	RLA File :03/95/040/00440/AM17/	Lic.No/Date:0310807456 30.08.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

10	Case No.:10/18/84- ALC3/2016	Party Name: SHANKAR PACKAGINGS LIMITED		Status: Deferred
	HQ File		Lic.No/Date:0310807452	Defer Date
	:01/84/050/00291/AM17/	:03/95/040/00439/AM17/	30.08.2016	05.01.2017

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noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:11/18/84- ALC3/2016	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
41	HQ File :01/84/050/00292/AM17/		Lic.No/Date:0310807454 30.08.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:2/18/84- ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
42	HQ File :01/84/050/00283/AM17/	RLA File :03/95/040/00432/AM17/	Lic.No/Date:0310807504 31.08.2016	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

Case No.:4/18/84- ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
HQ File	RLA File	Lic.No/Date:0510399595	
:01/84/050/00285/AM17/	:05/24/040/00272/AM17/	01.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

4.4	Case No.:3/18/84- ALC3/2016	Party Name: RADNIK EXPORTS	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
	HQ File :01/84/050/00284/AM17/	RLA File :05/24/040/00271/AM17/	Lic.No/Date:0510399605 02.09.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and			







went through the details submitted in this case Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:22/18/84- ALC3/2016	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.		Status: Approved
45	HQ File :01/84/050/00303/AM17/	RLA File :04/24/040/00081/AM17/	Lic.No/Date:0410162243 02.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:23/18/84- ALC3/2016	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
46	HQ File :01/84/050/00304/AM17/	RLA File :04/24/040/00082/AM17/	Lic.No/Date:0410162244 02.09.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

Case No.:17/18/84- ALC3/2016	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
HQ File :01/84/050/00298/AM17/	RLA File :05/23/040/00260/AM17/	Lic.No/Date:0510399619 05.09.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

48	Case No.:5/18/84- ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310807617	Defer Date



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:01/84/050/00286	/AM17/ :0	3/94/040/00488/	AM17/ 06.09.2016
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05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:8/18/84- ALC3/2016	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,		Status: Deferred
49	HQ File :01/84/050/00289/AM17/	RLA File :03/95/040/00207/AM16/	Lic.No/Date:0310807808 15.09.2016	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:25/18/84- ALC3/2016	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
50	HQ File :01/84/050/00306/AM17/	RLA File :04/24/040/00095/AM17/	Lic.No/Date:0410162310 23.09.2016	Defer Date: 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:12/18/84- ALC3/2016	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
51	HQ File :01/84/050/00293/AM17/	RLA File :08/24/040/00252/AM17/	Lic.No/Date:0810138735 26.09.2016	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	TEXTILES PRIVATE LIMITED	ALC3/2016 08.12.2016	Deferred
File 84/050/00311/AM17/	RLA File :56/24/040/00032/AM17/	Lic.No/Date:5610004996 28.09.2016	Defer Date 05.01.2017
8	File 34/050/00311/AM17/	LIMITED File RLA File 34/050/00311/AM17/ :56/24/040/00032/AM17/	LIMITED 08.12.2016 File RLA File Lic.No/Date:5610004996





noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

	Case No.:6/18/84- ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
53	HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

No.:20/18/84- 3/2016	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
ile	RLA File		Defer Date 05.01.2017
	3/2016	3/2016 PLASTIPACK LTD	3/2016 PLASTIPACK LTD ALC3/2016 08.12.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 05.01.2017.

Case No.:24/18/84- ALC3/2016	Party Name:F.A. EXPORTS	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Approved
HQ File :01/84/050/00305/AM17/	RLA File :32/24/040/00023/AM17/	Lic.No/Date:3210078005 24.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:19/18/84- ALC3/2016	Party Name: AUGUSTAN KNITWEAR PRIVATE LIMITED		Status: Deferred
56	HQ File :01/84/050/00300/AM17/	RLA File :32/24/040/00022/AM17/	Lic.No/Date:3210078010 26.10.2016	Defer Date 05.01.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing

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	Case No.:5/16/84- ALC3/2016	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
	HQ File :01/84/050/00279/AM17/	RLA File :07/24/040/00234/AM17/	Lic.No/Date:0710110601 28.10.2016	Defer Date 05.01.2017
	Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for relisting on 05.01.2017.			

58	Case No.:6/16/84- ALC3/2016	Party Name: ADITYA BIRLA NUVO LIMITED		Status: Deferred
	HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic.No/Date:0210207116 02.11.2016	Defer Date: 05.01.2017
	Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. The case stands deferred for relisting on 05.01.2017.			

	Case No.:13/18/84- ALC3/2016	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Withdrawn
59	HQ File :01/84/050/00294/AM17/	RLA File :05/24/095/00001/AM17/	Lic.No/Date:0510400416	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.15/AM17 dated 27-10-2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdraws the case.

Case No.:14/18/84- ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Deferred
HQ File :01/84/050/00295/AM17/	RLA File :07/24/040/00252/AM17/		Defer Date: 05.01.2017
	ALC3/2016 HQ File	ALC3/2016 FIBRES PVT LTD., HQ File RLA File	ALC3/2016 FIBRES PVT LTD., ALC3/2016 08.12.2016 HQ File RLA File Lic.No/Date:0710110678

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. The case stands deferred for relisting on 05.01.2017.

61 Case No.:18/18/84- Party Name: TORAY Meet No/Date:18/84- Status:

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ALC3/2016	KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	ALC3/2016 08.12.2016	Approved
HQ File :01/84/050/00299/AM17/	RLA File :52/24/040/00049/AM17/	Lic.No/Date:5210042071 24.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing wastage 15% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:29/18/84- ALC3/2016	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:18/84- ALC3/2016 08.12.2016	Status: Withdrawn
62	HQ File :01/84/050/00310/AM17/	RLA File :05/24/095/00007/AM17/	Lic.No/Date:0510400545 30.11.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the norms has already been fixed by NC in its meeting No.16/AM17 dated 10.11.2016 under para 4.04 (a) (1) of FTP against the Special Advance Authorisation Scheme. Accordingly, Committee decided to withdrawn the case.

(63)

Case No. 288	M/s. Modelama Exports Pvt Ltd.	
NC Meeting No.18/AM-17 dt 08.12.2016	File No.01/84/171/211/AM-17/DES-V	
RA. F.No. 05/27/039/06/AM16		

Fixation of norms for export product "Ladies Jacket made of 75% Rayon, 25% Nylon Drapey Velvet Wvn Fabric (GSM:170+/-10%)" in respect of Annual Advance Authorization No. 0510394525 dated 11.06.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(64)

Case No. 289	M/s. Radnik Exports
NC Meeting No. 18/AM-17 dt	File No.01/84/171/153/AM-17/DES-V
08.12.2016	
RA. F.No. 05/27/039/00031/AM16	
Fixation of norms for export product "	Ladies Blouse (sty.P2 Monneville) Mfd. Of 53% Linen 47%
Viscose wvn dyed fabric width 50", (GSM 220+/-10%" in respect of Annual Advance
Authorization No. 0510397557 dated	10.02.2016
Decision: Committee considered the	case as per agenda alongwith other relevant papers and went

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through the details submitted in this case and observed that the reply has been received from the firm and Central Licensing Authority in this matter as required to NC. Vide their letter dated 21.07.2016 M/s Radnik Exports has requested for fixation of Adhoc norms in respect of above said authorization as the actual consumption is higher than relevant SION under which the Annual Advance Authorization was issued. Accordingly, Committee decided to ratify the norms and allow 2.60 Square Meter per piece of export product as applied for the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM, sample of export product and other relevant documents.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(65)

M/s. RnR International, Gurgoan
File No.01/84/162/065/AM-17/DES-V

Fixation of norms as per SION J-288, J-290 and J-270 in respect of Annual Advance Authorization No. 0510307913 dated 15.11.2011.

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 09.09.2016 for fixation of norms as per SION J-288, J-290 and J-270 against the above said Annual Adv. Authorisation. As observed by Central Licensing Authority the quantity of inputs shown in S/Bills should be in Square meters instead of Meter. The Committee noted that it is old case and import export has already been made in this case. The firm has requested to allow the quantity as shown in S/Bills in unit of measurement of Meter. Accordingly, Committee decided to fix the norms as per relevant SION and advise RA to allow the quantity in terms of Meter as shown in S/Bills for the purpose of redemption of this authorization.

(66)

Case No. 291	M/s. Stand21 Exports (India) Pvt. Ltd.
NC Meeting No.18/AM-17 dt 08.12.2016	File No.01/84/260/211/AM-12/DES-V
RA. F.No. 04/24/040/00218/AM12	

Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0410129701 dated 21.10.2011.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Accordingly, Committee decided to refer the case to DIPP. The case stands deferred for re-listing on 05.01.2017.

(67)

Case No. 292	M/s. JPM Exports Pvt. Ltd.
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Aut	horization No. 0210206023 dated 29.07.2015







Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017.

(68)

Case No.293	M/s. Amit Exports Pvt. Ltd.
NC Meeting No.16/AM-17 dt 10.11.2016 actually held on 18-11-2016	File No. 01/84/050/419/AM-16/DES-V
RA F.No. 02/24/040/00179/AM16	

Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.12.2016 through e.mail. to furnish the Style Nos and efficiency in the CAD of the product. The reply is not received from firm. NC decided to wait for their reply. The case stands deferred for re-listing on 05.01.2017.

(69)

Case No. 294	M/s. Radnik Exports
NC Meeting No.18/AM-17 dt 08.12.2016	File No.01/84/171/233/AM-17/DES-V
RA. F.No. 05/27/039/00028/AM15	

Fixation of norms in respect of Annual Advance Authorisation No. 0510393474 dated 04.03.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD/CAM and other documents.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(70)

Case No. 295	M/s. Orient Craft Ltd.
NC Meeting No. 18/AM-17 dt. 08-12-2016	File No. 01/84/171/226/AM17/DES-V
Fixation of norms for export product Lad	ies Trouser made out of Shell & Trim - 1 100%
	(+/- 10%) Trim 100% Polyester dyed woven fabric,
	0331-69000 against Special Advance Authorisation
Scheme as per provision of para 4.04 (a) (1)	

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Decision: Vide their letter dated 17-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(71)

Case No. 296 M/s. Orient Craft Ltd.

NC Meeting No. 18/AM-17 dt. 08-12-2016 File No. 01/84/171/227/AM17/DES-V

Fixation of norms for export product Ladies Blouse made out of 51% Linen 49% Cotton (+/-3%) dyed woven fabric, GSM 190 (+/-10%) Style No. 521088 / 374255 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 16-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(72)

Case No. 297 M/s. Orient Craft Ltd.

NC Meeting No. 18/AM-17 dt. 08-12-2016 File No. 01/84/171/231/AM17/DES-V

Fixation of norms for export product Ladies Romper made out of 58% Tencel 36% Viscose 3% Cotton 3% Polyester (+/-3%) Yarn of different color Fabric GSM 250 (+/- 10%) Style No. 383460 / 717498 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 22-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(73)

Case No. 298	M/s. Orient Craft Ltd.
NC Meeting No. 18/AM-17 dt. 08-12-2016	File No. 01/84/171/232/AM17/DES-V

Fixation of norms for export product Ladies Romper made out of 100% Tencel Woven Fabric (Yarn of different color) GSM 200 (+/- 10%) Style No. 383462 / 717497 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.







Decision: Vide their letter dated 27-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(74)

Case No. 299

M/s. Orient Craft Ltd.

NC Meeting No. 18/AM-17 dt. 08-12-2016

File No. 01/84/171/234/AM17/DES-V

Fixation of norms for export product Ladies Romper made out of 100% Tencel Woven Fabric (Yarn of different color) GSM 258 (+/- 10%), Style No. 057EE1L014 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 25-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details

norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(75)

Case No. 300	M/s. Orient Craft Ltd.
NC Meeting No. 18/AM-17 dt. 08-12-2016	File No. 01/84/171/235/AM17/DES-V

Fixation of norms for export product Ladies Romper made out of 100% Tencel Woven Fabric (Yarn of different color) GSM 258 (+/- 10%), Style No. 057EE1L002 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 25-11-2016 M/s. Orient Craft Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(76)

Case No. 301	M/s. Richa Global Exports (P) Ltd.	
NC Meeting No. 18/AM-17 dt. 08-12-2016	File No. 01/84/171/236/AM17/DES-V	

Fixation of norms for export product (1) Ladies Shorts of 98% Cotton 2% Spandex Dyed Woven Fabric GSM 208(+/- 10%) Style No. 7269530 / 7279530 (2) Ladies Shorts of 98% Cotton 2% Spandex Bleached Woven Fabric GSM 208 (+/-10%) Style No. 7269530 (3) Ladies Trouser of 100% Linen Dyed Woven Fabric GSM 160 (+/- 10%) Style No. 7269203 and (4) Ladies Trouser







of 100% Linen Bleached Woven Fabric GSM 160 (+/- 10%) Style No. 7269203 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.

Decision: Vide their letter dated 29-11-2016 M/s. Richa Global Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.